

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:2139
ANSWERED ON:10.03.2015
ENVIRONMENT CLEARANCE FOR `B` CATEGORY
Patel Smt. Jayshreeben

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that all those industries which were falling previously under 'B' category and the environment clearance of the industries located in these industrial clusters was within the purview of the State Level Environment Impact Assessment Authority and has now been automatically transferred to the Ministry;
- (b) whether the Government intends to delegate power of environment clearance of `B` categories projects in and around 10 kms. radius of the critically polluted area to respective SEAC/SEIAA;
- (c) if so, the time frame for the purpose; and
- (d) if not, the reasons therefor; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) No Madam.

(b) to (d) An amendment to EIA Notification, 2006 was made vide S.O. No.1599 (E) dated 25.06.2014 revising the "General Condition" in the EIA Notification to provide inter-alia that only those category 'B' projects will be appraised at the Central level as category 'A' projects which are located in whole or in part within 5 km from the boundary of critically polluted areas as identified by the Central Pollution Control Board. This implies that category 'B' projects located between 5 km and 10 km from the boundary of the critically polluted areas could now be dealt with by the concerned SEIAAs subject to stipulations stated in the aforesaid amendment notification.